Measures taken to help naxalite affected States

- †816. SHRI RAMADHAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the measures being taken by the Central Government to help naxalite affected State Governments in dealing with naxalites;
- (b) whether any additional help has been sought by the Government of chhattisgarh from Central Government to deal with naxalites in Bastar division; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYASAGAR RAO): (a) 'Public Order' and 'Police' being State subjects, it is for the concerned State Government to devise various methods and take concrete steps to curb left wing extermist activites in the States. However, keeping in view the overall dimensions of left wing extremism, a Coordination Centre, headed by the Union Home Secretary with Chief Secretaries and Directors General of Police of the seriously affected States, as its members, regularly reviews and coordinates steps taken by States to check left extremist activities, monitors the plan of action in respect of each State and makes recommendations both on development and security aspects of the problem.

Several important decisions such as providing financial support from the Central Government for combating left wing extremist activities, preparation of plans for development of affected areas to tackle the problem in a holistic manner, sharing of intelligence input, and providing assistance of para military forces on need basis etc. have been taken by the Coordination Centre and effectively followed-up.

CPML-People's War (PW) and Maoist Communist Centre (MCC) and their formations and front organizations have been notified as Terrorist Organisations under the provisions of the prevention of Terrorism Act, 2002, to enable the States to take effective action.

(b) and (c) Amounts of Rs. 20.58 crores and Rs. 21.97 crores were released to the Government of Chhattisgarh under the Scheme of Modernisation of State Police Forces during the financial years

[†]Original notice of the question was received in Hindi.

2000-2001 and 2001-2002 respectively. Besides this, and amount of Rs. 32.25 lakhs was also reimbursed to the State Government during 2001-2002 under the Scheme of reimbursement of Security Related Expenditure for combating naxalite activities in the badly affected districts including Bastar in the State.

Government of Chhattisgarh has also sent an integrated Action Plan amounting to Rs. 1435.13 crores for development of areas affected by left wing extremist in the State. The said Plan has been sent to the Planning Commission for appropriate action.

Pending legislation from West Bengal awaiting Presidential assent

- 817. SHRI NILOTPAL BASU: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of legislation, like name of the legislation, the date of adoption by the West Bengal Assembly, the date on which received by the Government awaiting Presidential assent; and
- (b) the reasons for delay and the tentative date by when they will be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) (a) A statement giving details of the Bills reserved by the Governor of West Bengal for the consideration of the President is enclosed (See below)

(b) The State legislations reserved for the consideration of the President are examined by the Government of India from three angles *viz..*, (a) conflict to any Central law, (b) deviation from Natioal or Central policy, and 9 (c) legal and Constitutional validity. The State Government are advised to modify amend provisions of such Bills keeping the above in view. With a view to expeditiously arriving at a decision discussion are also held with State Governments and Ministries Departments of the Government of India.